

## 1<sup>1</sup>SECOND SCHEDULE

(See Section 4)

### (a) MADRAS REGULATIONS

Year and Number	Subject
1802, III	(Section 1, part of section 16 only) Procedure of Civil Courts.
1802, XIX	(Section 2) . . . . . Covenanted Civil Servants forbidden to lend.
1802, XXV	. . . . . Settlement of Land-revenue.
1802, XXVI	(Sections 1, 2 and 3 only) Registration of malguzari land.
<sup>2</sup> [1802, XXIX	. . . . . Karnams.
1803, I	. . . . . Board of Revenue.

1. Act 15 of 1874 having been rep. so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been *omitted* from the Schedule:—

Enactments omitted	Repealing Acts
Madras Regulation 3 of 1802, section 11	..... Act 12 of 1891.
Madras Regulation 5 of 1802, section 30	..... Act 11 of 1901.
Madras Regulation 13 of 1802	..... Act 11 of 1901.
Madras Regulation 1 of 1805	..... Act 12 of 1891.
Madras Regulation 2 of 1807	..... Act 12 of 1891.
Madras Regulation 4 of 1816	..... Act 12 of 1891.
Madras Regulation 9 of 1816, section 43	..... Act 12 of 1891.
Madras Regulation 14 of 1816	..... Act 12 of 1891.
Madras Regulation 5 of 1816	..... Act 12 of 1927.
Madras Regulation 1 of 1819	..... Act 12 of 1876.
Madras Regulation 2 of 1819	..... The A.O. 1937.
Madras Regulation 4 of 1821, section 4	..... Act 12 of 1876.
Madras Regulation 3 of 1831	..... Act 12 of 1876.
Madras Regulation 7 of 1832	..... Act 12 of 1876.
Madras Regulation 11 of 1832	..... Act 6 of 1878.
Madras Regulation 14 of 1832	..... Act 13 of 1889.

2. This Regulation has been rep. by locally by Madras Act 2 of 1894.

1803,	II	....	Conduct of Collectors, etc.
<sup>1</sup> 1804,	V	....	Court of Wards.
1806,	II	<sup>2</sup> (Section 7, Collectors and Karnams. clause second)]	
<sup>3</sup> 1808,	VII	....	Martial Law.
1816,	XI	....	sections 8, 9, 10—Heads of villages: section 11, clause 1—stolen property: section 13—discovery of corpses: section 14—register of persons confined by heads of villages; and section 47—Magistrates charged with maintenance of peace.
<sup>4</sup> [1816,	XII	....	Reference of claims regarding land and produce to Village and District Panchayats.
1817,	VII	....	Maintenance of Bridges, etc.; Escheats.
1817,	VIII	(section 9 only)	Sale for arrears of revenue of estate belonging to Native Officer or Soldier.
1822,	IV	....	Explanation of Madras Regulation XXV, 1802.
<sup>5</sup> 1822,	VII	(Clause 1 of Native Officers in Revenue and other Public Departments. Section 3 only)	
1822,	IX	....	} Embezzlement by public servant and malversation in revenue-matters
1823,	III	....	
1828,	VII	....	Powers of Subordinate and Assistant Collectors.
1829,	V	....	Hindu Wills and Estates.
1830,	I	....	Prohibition of Widow-burning.
1831,	V	(section 7, Liability of Ministerial Officers for reception of improperly stamped document. clause 2 only)	
<sup>6</sup> 1831,	VI	....	Hereditary Village Offices.

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1. Act 15 of 1874, so far as it relates to the portions of Madras Regulation 5 of 1804 which were *rep.* by the Guardians and Wards Act, 1890 (8 of 1890), is *rep.* by the latter Act. The Regulation was *rep.* by the Madras Court of Wards Act, 1902, (Madras 1 of 1902).

2. Parts of Sections 1 and 7 were originally referred to in this Schedule. Of the entire Regulation only the second clause of Section 7 is now in force, *see* Part III of the Schedule to the Repealing Act, 1876 (12 of 1876).

3. *Rep.* by Act 4 of 1922, Section 3 and Schedule.

4. Madras Regulation 12 of 1816 has been *rep.* by the Madras Survey and Boundaries Act, 1897 (Madras 4 of 1897) so far as it applies to cases of claims to lands or crops, the validity of which claims may depend upon the determination of an uncertain and disputed boundary or land-mark.

5. *Rep.* by the A.O. 1937.

6. *Rep.* by Madras Act 3 of 1895.

<sup>1</sup> 1831, X	....	Prohibition of Sale of Estates of Minors for Arrears of Revenue.
1832 III	....	Limitation for Suits against orders of Revenue Authorities under Madras Regulation VII of 1828.

(B) ACTS OF THE SUPREME COUNCIL RELATING TO THE MADRAS PRESIDENCY<sup>2</sup>

Year and Number		Subject
1837,	XXXVI	.... Criminal Jurisdiction of Collectors.
1839,	VII	.... Tahsildars.
<sup>3</sup> 1840,	VIII	.... Awards of Panchayats.
<sup>4</sup> 1846,	I	.... Pleaders.
1849,	X	.... Commissioners of Revenue.
<sup>4</sup> 1853,	XX	.... Pleaders.
1857,	VII	.... Uncovenanted Agency.
1858,	I	.... Compulsory Labour.
1859,	XXIV	.... Police.

1. Act 15 of 1874, so far as it relates to Madras Regulation 10 of 1831, section 3, is rep. by Act 8 of 1890.

2. Act 15 of 1874 having been rep. so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been omitted from this Schedule:—

Enactments omitted	Repealing Acts
Act 12 of 1838	..... Act 6 of 1878.
Act 17 of 1840	..... Act 12 of 1891.
Act 7 of 1852	..... Act 12 of 1891.
Act 6 of 1844	..... Act 3 of 1937.
Act 9 of 1846	..... Act 12 of 1927.
Act 10 of 1855, section 10	..... Act 11 of 1901.
Act 14 of 1855	..... Act 8 of 1887.
Act 21 of 1855	..... Act 12 of 1927.
Act 8 of 1856	..... Act 12 of 1927.
Act 14 of 1858	..... Act 8 of 1890.
Act 28 of 1860	..... Act 12 of 1927.
Act 11 of 1869	..... Act 12 of 1891.
Act 24 of 1869	..... Act 18 of 1877.

3. Rep. by Madras Act 7 of 1931.

4. As to the repeal of Acts 1 of 1846 and 20 of 1853 in the Madras Presidency, see the Legal Practitioners Act, 1879 (18 of 1879), sections 1 and 42.